COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018

Dated: <u>5th April, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: M/s Fortune Five Hydel Projects Pvt. Ltd. Vs.				Appellant(s)
Karnataka Electricity Regulatory	v Con	nmission & Ors.	•••	Respondent(s)
Counsel for the Appellant (s) :		Mr. S. Venkatesh Mr. Pratyush Singh Mr. Sandeep Rajpurohit		
Counsel for the Respondent(s) :		Ms. Pratiksha Mishra for F	R-6 & R	-7

<u>ORDER</u>

The learned counsel, Ms. Pratiksha Mishra takes notice on behalf of Respondent Nos. 6 & 7. The other Respondents served unrepresented.

The learned counsel appearing for the Respondent Nos. 6 & 7 prays for two weeks time to file reply to the main appeal as well as to the IA No. 214 of 2018 for stay.

Submissions made by the learned counsel appearing for the Respondent Nos. 6 & 7, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 6 & 7 is permitted to file the reply to the main appeal as well as to the IA No. 214 of 2018 for stay by 18.04.2018 after duly serving copy on the other side.

List this matter on <u>19.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member